

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 2834
TO BE ANSWERED ON 13TH MARCH, 2018

PURVIEW OF NFSA

2834. SHRI K. PARASURAMAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether it is a fact that almost all the States including the State of Tamil Nadu have been covered under the purview of National Food Security Act (NFSA);
- (b) if so, the details thereof and whether the Government of Tamil Nadu has asked the Union Government for any relaxation in provision of foodgrains under NFSA; and
- (c) if so, the details thereof and the steps taken by the Government in this regard?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) to (c): Implementation of the National Food Security Act started at different times in different States and the Act is now being implemented in all the States/Union Territories, including Tamil Nadu.

Before starting implementation of the Act, the Government of Tamil Nadu had raised certain issues, which included coverage of entire urban population, or at least 75% of the urban population, for allocation of subsidized foodgrains under the Act. It was clarified to the State Government that since a uniform methodology had been used by the then Planning Commission for determining State/UT-wise coverage under the Act for receiving highly subsidized foodgrains, it was not possible to agree to the request of the State Government for higher coverage in urban areas.
